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CLARAD SIMIUTRAVIVE PRISONAL, LUCKOCI BLACH.

u.A. No.29 of 1990 (L)

Jhri J.S. Rai

Applicant

Vs.

Union of India & Others ... Respondents

Hon. Mr. Justice U.C. Brivastava, 7.C.

Hon. Mr. A.B. Gorthi, Member (A)

(Cy Mon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as Lover Division Clerk by Commandant 11 3⊀₹**G** on 7-13-1976 against an existing vacancy at Jalapahar, Jarjeeling. He was transferred to Luckney in 1983 when the entire staff was shifted from Darjeeling to Lucknow. 3-19-1984 he was reverted to Lover Division Assistant although he was promoted to the higher grade. The applicant's wife died on 23-1-1978 leaving behind two children. He married again in the year 1981 but the second wife also died after prolonged illness on 27-10-1983. the applicant's mother who was looking after the children also died and the second son became a wictim of eplaptic fits. Therefore, there was no aged member in the family to look after his son. So the applicant stayed back in Darjeeling for longer period to hospitalise and look after his son, for which, according to the applicant, he sent periodical applications from his address. Thereafter on 23-8-1967 a charge sheet was served upon

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the applicant by Respondent To.3, who, according to him, is not the competent authority to charge sheet him.

The charge levelled against him was regarding his long absence from duty. The Enquiry Officer submitted his report only after sending telegram in this behalf.

Thus, according to the applicant, no opportunity was given to him. It appears that the the disciplinary authority after holding an enquiry through Enquiry

Officer passed an order dated 22-3-1989 retiring the

applicant compulsorily.

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Now the applicant has come before the Tribunal against retiring the applicant compulsorily. The respondents stated that more than one opportunity was given to the applicant. It was also status by the respondents that the anglicant is a habitual absentee from duty and once he was penalised by stopping 3 increments for remaining absent for 167 days, without cumulative effect. It was also incorporated in recards that he was absent row duty from 24-11-84 to 19-11-65. According to the applicant he has sent application in this regard due to his family trouble. It was stated by the respondent: that the amplicant was present for long curing the enquiry conducted by Haj.Gen. thri Bhatia, who has submitted his enquiry report and thereafter the order was passed. the enquiry report has been placed on records. The signature of the applicant on anguiry report shous that the mollicant has parused the same. The past theence of the applicant for which he was penalised was place taken into consideration and thereaft in the finding was

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recorded. According to the Enquiry Officer, no written statement was submitted by him. It was intimated to the applicant that in case no written statement is filed, exparts enquiry will be held. The applicant joined on duty on 5-7-1968 after the absence of one year six months and 12 days.

The entire report does not in icate that any 3. enquiry was hold and the applicant was associated with the same. Nowhere it was stated that the applicant was given an opportunity to appoint a defence assistant or to cross-examine any witness. The records which are produced before us dop not show that any oral statement was recorded or any enquiry proceedings hase taken place in which the applicant was present. These facts make it abundently clear that the enquiry was not conducted in accordance with the rules. Though the applicant sent telegram stating that the written statement follows he was never given coportunity to submit his written statement. The disciplinary authority should have waited for the written statement of the applicant or should have asked the applicant as to whether he would file written statement or not. Even if the wrtitten statement was not filed, the disciplinary authority was not exongrated from the responsibility to hold an enquiry and giwe the Enquiry Officer's report to the applicant and ask for his version on the same. Nothing of the sort was done. Therefore, the enquiry was nothing but a sham enquiry. Accordingly the cunishment given, based on such sham enquiry, cannot be legal and cannot stand. Therefore, the application is allowed and the

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order of compulsory retirement is quashed. However, it will be open for the disciplinary authority to hold an enquiry in accordance with the law giving the applicant an opportunity of being heard. The applicant also cannot escape his responsibility altogether, for the period during which he has not worked. Though he will be deemed to be in service during this period he will not be entitled to back-wages when the stage of his compulsory retirement. No order as to cost.

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Vice-Chairman

Dated 15th April, 1992, Lucknow.

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